

ITEM NO.4

Court 4 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.610/2021

BIBHUTI BHUSHAN MISHRA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With appln.(s) for IA No.65481/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.65482/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 28-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the petitioner-in-person the Court made the following
O R D E R

- 1 The petition has been rendered infructuous by subsequent developments that have taken place since it was filed on 27 May 2021, during the second waves of the Covid-19 pandemic. As a matter of policy, walk-in registrations have been permitted. Hence, no directions are necessary in the petition under Article 32 of the Constitution.
- 2 The petition is disposed of.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master